Circular No.24/2012-Customs

F.No.450/180/2009-Cus.IV(Pt.)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Room No. 229-A, North Block, New Delhi, dated 5th September, 2012.

To.

All Chief Commissioners of Customs

All Chief Commissioners of Central Excise and Service Tax

Subject: Making E-payment of Customs duty mandatory-regarding.

Sir / Madam,

Kind attention is invited to Board Circular No. 33/2011-Customs dated 29th July, 2011 wherein it was decided that by the Board that the date for mandatory E- payment of Customs duty shall be notified separately.

- 2. It has been decided to make e-payment of duty mandatory for importers registered under Accredited Clients Programme and importers paying customs duty of one lakh rupees or more per Bill of Entry with effect from 17.09.2012.
- 3. All Chief Commissioners of Customs are therefore advised to give wide publicity to enable trade to be ready in case any change in their software or any internal procedure for effecting E-payment is required. As a large number of taxpayers would be required to pay the taxes electronically, it is requested that importers, trade and industry may be provided all assistance so as to help them in adopting the new procedure.
- 4. Suitable Public Notices or Standing Orders may be issued to guide the trade / Industry and officers.

Yours faithfully,

(G.S. Sinha) OSD (Customs-IV)